

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 46**

**TO BE ANSWERED ON THE 7TH DECEMBER, 2022/ AGRAHAYANA 16, 1944
(SAKA)**

RECOMMENDATIONS OF PUNCHHI COMMISSION REPORT

46. DR. V. SIVADASAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the recommendation of MM Punchhi Commission Report on Centre-State relations (March, 2010) regarding the appointment of Governor as Chancellor of Universities and holding other Statutory Positions;

(b) what is the time limit prescribed by the MM Punchhi Commission for the Governor to make his decisions on a Bill submitted before him;

(c) what is the progress achieved by the Central Government in the implementation of MM Punchhi Commission Report; and

(d) what are the measures taken by the Central Government to implement the recommendations of the MM Punchhi Commission Report?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): The Punchhi Commission on Centre-State Relations submitted its Report to the Government on 31st March, 2010 in 7 volumes. The report contained 273 recommendations on various issues concerning the Centre-State Relations, including the recommendations relating to appointment of Governors as Chancellors of Universities and fixing of time limit for Bills reserved for consideration of Governors.

The report was circulated to all the State Governments/UTs and Central Ministries/Departments for their comments. The report along with the comments received from State Governments/UTs and Central Ministries/Departments was placed before the Inter-State Council (ISC) in its 11th meeting held on 16.07.2016. ISC decided that the recommendations of the Commission may first be examined by the Standing Committee of the ISC.

Accordingly, the recommendations of the Punchhi Commission were examined by the Standing Committee of the ISC. The recommendations of the Standing Committee were shared with all the State Governments/UTs to furnish their comments.
